

I want to make it clear that the Speaker's Chamber should not be taken to be the House and what is not allowed in the House, should not be taken there. I never expected that you would take such matters seriously and make a public exhibition of these things. (*Interruptions*).

MR. SPEAKER : I am sorry if Mr. Ramamurti takes it like that. What happens sometimes is this—it is not only his case. I am sorry if he takes it like that—that in the last hour the time is so little and the motions are so many. But a Member comes, sits, lights his cigarette and leaves his cigarette pieces on my table and another man comes. I just made a request. You are welcome to do it any time, but it is a request and I made a request to all the members that during the last half an hour if you at all have to come, please take as little time as possible because so many motions are pending before me. To-day I specially came early and I cancelled some programme because Mr. Ramamurti is coming but I was kept waiting. Even I expected that he would just send me a word "I am sorry I could not come". (*Interruptions*).

SHRI P. RAMAMURTI : I never expected it. I came from the hospital.

MR. SPEAKER : Before his going to the hospital, he could have told me. (*Interruptions*). Order please.

### QUESTIONS OF PRIVILEGE

(i) AGAINST SUB-INSPECTOR OF POLICE, MAHESHI (BIHAR) FOR ILL-TREATMENT OF AN M. P. ; AND

(ii) AGAINST MINISTER OF EDUCATION AND YOUTH SERVICES.

श्री तु राम (भरारिया) : अध्यक्ष महोदय, मैंने आपके पास प्रिविलेज मोशन भेजा है। मैं आपसे निवेदन करता हूँ कि...

अध्यक्ष महोदय : भ्रानरेवल मेम्बर की तरफ से आया है कि पुलिस ने उन्हें गिरफ्तार किया और बेइज्जत किया। काफी लम्बा चौड़ा लिखा है। मैंने उनसे यह ले लिया है।

श्री रवि राय (पुरी) : आपको भी इत्तला नहीं मिली उनकी गिरफ्तारी की। यह प्रिविलेज कमेटी में जाना चाहिये।

अध्यक्ष महोदय : मैंने उमको होम मिनिस्टर के पास भेज दिया है....

एक माननीय सदस्य : आप प्रिविलेज कमेटी को भेज दीजिए।

श्री प्रकाश वीर शास्त्री (हापुड़) : मैं आपके इस निर्णय के लिये जो....

SHRI SONAVANE (Pandharpur) : This should be heard first, Sir,

MR. SPEAKER : I have told him. I have sent it to the Home Minister. As soon as the reply comes, I shall place it before the House.

श्री प्रकाश वीर शास्त्री : आपने जो डा० रामसुभग सिंह को विरोधी दल का नेता स्वीकार किया है उस निर्णय के लिये जहाँ मैं आपकी सराहना करता हूँ और अपने दल के हार्दिक समर्थन और सहयोग का उनको आश्वासन देता हूँ वहाँ साथ साथ उनको सीमाग्य की भी सराहना करता हूँ जिसमें विरोधी दल के नेता के रूप में हमारे कम्युनिस्ट भाइयों ने उनसे सहयोग करना स्वीकार नहीं किया। यह डा० राम सुभग सिंह के लिये और भी सीमाग्य की बात है।

श्री अब्दुल गनी डार (गुडगांव) : मेरा एक प्वाइंट ऑफ ऑर्डर है। आपने जो रूलिंग दिया है, उस पर है। हमारा नाम तो आप कांग्रेस प्रपोजीशन रखा है। लेकिन जिन्हो रिबैल किया है, उनका नाम आपने क्या रखा है ?

[श्री अश्वल गनी डार]

[شہن صد الغلی کلوم میرا ایک]

پوائنٹ آف آرڈر ہے آپ نے جو ووٹنگ  
دیا ہے اسی پر وہ ہمارا نام تو آپ نے  
کانگریس لیوریشن رکھا ہے لیکن جنہوں  
نے وہیل کیا ہے ان کا نام آپ نے یہا  
رکھا ہے ؟ ]

अध्यक्ष महोदय : मैं हैरत हूँ कि आप इतने इम्पेजेंट क्यों हैं ।

SHRI SEZHIYAN (Kumbakonam) : I rise on a point of order about the Privilege Motion given by the hon. Member, Mr. Shivappa, Mr. Sondhi and another Member. I want to have a clarification.

श्री मधु लिमये (मुंगेर) : इस वक्त चर्चा का विषय क्या है, यह तो बता दीजिये ।

MR. SPEAKER: I am sorry. Please hear me. This is a motion given by these gentlemen against the statement made by Dr. V.K.R.V. Rao, there is a difference between the two statements. About that some say he has received a letter. He says he did not receive the letter. They have sent a Privilege motion—that is still pending.

SHRI N. SHIVAPPA (Hassan): Sir, we want to move that Privilege Motion.

MR. SPEAKER: I have not allowed it yet. I want to hear Shri Kanwar Lal Gupta.

SHRI SEZHIYAN: Sir, there is the Privilege Motion tabled by them. They have given notice of this Privilege Motion under Rule 222 which says that a Member may, with the consent of the Speaker, raise a question involving a breach of privilege. We want to know whether you have given your consent.

MR. SPEAKER: I have not given yet.

SHRI SEZHIYAN: Only if consent is given, it can be taken up. The other question is whether the Privilege Committee or the entire House will consider it. If the entire House considers it, then it becomes a Committee of Privileges and then the entire House is entitled to know about all these matters. Therefore, whichever course you are taking we will adopt. Suppose it is going to the Privileges Committee we can consider the report of the Privileges Committee when it comes up before us. At present we are not seized of the matter. If it is not referred to the Privileges Committee, this House itself becomes a privileges Committee. Then all the details of evidence should come before us. I want to make our position very clear before you start a discussion on this point.

SHRI SURENDRANATH DWIVEDY (Kendrapara): Sir, What the hon. Member (Shri Sezhiyan) has raised is a very important point. Because, sometimes we are entangled in various procedural difficulties. I think what has been said by Shri Sezhiyan is the correct procedure. That means, unless first you give your consent, even for admission, no discussion could be made in this House. Here, in this privilege case, we could not understand whether you have consented that this should be taken up here. If the House permits or you give consent, that is a different thing, but for all the Privilege Motions there is a definite procedure that is laid down and we should follow that, Sir.

श्री योगेन्द्र शर्मा (बेगूसराय) : गाली जी ने हमारी पार्टी को गाली दी है । आप हमें मौका दें । आप हमें मौका नहीं दे रहे हैं बोलने के लिए । हम इनका विरोध करेंगे । हम वाक-आउट करेंगे ।

श्री भोगेन्द्र झा (जयनगर) : हमें अपने विचार रखने का मौका मिलना चाहिये ।

MR. SPEAKER: I am sorry. He should not have said it.

उनको नहीं कहना चाहिये था । यह ठीक नहीं है ।

SHRI M.L. SONDHI (New Delhi) : Sir, I rise on a point of order. On the last occasion when we met you were pleased to say this. I quote your own words. . . . (Interruption).

SOME HON. MEMBERS : —rose.

SHRI M. L. SONDHI : Sir, let my Point of order be disposed of first. (Interruption) I am prepared to cooperate, but let my Point of order be disposed of first. I have been elected by the people of Delhi. I have got every right. Nobody is going to stop me. Tomorrow I can say you cannot meet in New Delhi. I have every right to be heard. According to the rules, I raise a point of order, Sir. You, as Speaker, made certain observations on the matter which came up before the House and we should clarify the matter in the context of what you have said. Last time when we met you have said: . . . "Whether Dr. Gill wrote a direct letter complaining to the Minister. . . That should be proved". I want to say this point, actually the Minister got that letter, on the basis of which this Privilege question arises. About whether he has read that or not you have to satisfy yourself. Now, Sir, it is a submission: I want to make and my hon. friends will agree it is a relevant submission. I would like to know from the Minister whether he himself, in his own handwriting, made a statement on that letter saying—"It is a sad reading; please contact Haksar". If he says

that is written, he must have read that. That is my point, Sir.

श्री योगेन्द्र शर्मा : मैं अर्ज करना चाहता हूँ कि डा० राम सुभग सिंह शासक पक्ष की ओर से उठकर विरोधी पक्ष में चले आए हैं । इसकी हमें खुशी है । प्रश्न यह है कि उनको विरोधी दल के रूप में मान्यता मिलनी चाहिये या नहीं मिलनी चाहिये । यदि उनका दल विरोधी दलों में से सबसे बड़ा दल है और विरोधी दल की आवश्यकताओं की पूर्ति करता है तो उनको मान्यता मिलनी चाहिये, हमें कोई एतराज नहीं हो सकता । लेकिन अभी तक इनके दल में श्री कांग्रेस दल में चुनाव चिन्ह को लेकर श्री नाम को लेकर झगड़ा हो रहा है ।

एक माननीय सदस्य : तो क्या हुआ ?

श्री योगेन्द्र शर्मा : पता नहीं कब ये इधर से उधर चले जायेंगे और कब हाउस से भी ये बाहर चले जायेंगे । इस वास्ते इस प्रश्न पर और भी अधिक गम्भीर चिन्तन की आवश्यकता है ।

जहां तक शास्त्री जी की बात का सम्बन्ध है डा० राम सुभग सिंह को वह अपना नेता मान सकते हैं, हम कम्युनिस्ट कभी भी ऐसे प्रतिक्रियावादी विचार रखने वाले नेता को नहीं मान सकते उनका नेतृत्व स्वीकार नहीं कर सकते ।

श्री प्रकाशवीर शास्त्री : मैंने जो कहा है उसका समर्थन उन्होंने कर दिया है ।

यह बहुत अच्छी बात हो गई है । पहले राम-मूर्ति जी ने किया था और अब शर्मा जी ने कर दिया है ।

श्री एस० एम० जोशी (पूना) : मैं एक जानकारी चाहता हूँ । कुछ मुनाई नहीं देता है । हमारे एक मित्र श्री तु० राम शैड्यूल्ड कास्ट के हैं । उन्होंने जो सवाल उठाया है उसका आपने क्या फैसला किया है ? आपने कहा है कि होम मिनिस्टर को वह चीज भेज दी है या प्राइम-मिनिस्टर को भेज दी है । जो व्यवहार उनके

[श्री एस०एम० जोशी]

साथ हुआ है, उससे प्रकट होता है कि अधिकारियों की जहन्नियत क्या है। इस को हाउस में भ्राना चाहिये। उन्होंने कहा है कि उनके साथ बहुत ही भद्दा सलूक किया गया है। उनको कहा गया कि तुम्हारे जैसे बहुत से एम० पी० हमने देखे हैं। एम० पी० लोक झूठ बोलते.. (इंटरप्शन)

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): An hon. Member here had raised a matter of privilege, and it is our opinion that it is so serious a thing that it should be referred to the Privileges Committee. I want to submit further that under the rule not more than one question regarding privilege shall be raised at the same meeting. So, no further question of privilege can be raised today.

SHRI N.K. SOMANI (Nagaur) : We knew about it. That was why they were discussing the other one. They are treating it so lightly. If there is any rule, then that rule can be waived.

SHRI P. RAMAMURTI (Madurai) : I move that the rule can be waived.

MR. SPEAKER: There is a very important point raised by the Law Minister. On first hearing, I was also carried away.....(Interruptions). But this question of privilege is already pending before me and it has not been presented today only; it is pending. For today, I am accepting his privilege motion. About the pending one, I shall give the ruling today.

SHRI PILOO MODY (Godhra) : The hon. Law Minister is out of order.

SHRI SHEO NARAIN (Basti): Why should the Law Minister speak?

The Home Minister is here and the Prime Minister is here. They should speak. Is this the way in which the Law Minister should behave?

MR. SPEAKER: I had sent it to the Home Minister, and I am very happy that he himself is agreeable.

There are two points involved for examination by the Privileges Committee. If the arrest was made, why was not the fact conveyed to the Speaker? What happened and what were the special circumstances? Secondly, on the merits of it, what action should be taken? I hope all the Members agree that it should be referred to the Privileges Committee.

SEVERAL HON. MEMBERS: Yes.

SHRI SONAVANE: The hon. Member should be allowed to make a statement so that the House may know what the matter is.

MR. SPEAKER: About the second one, I quite agree that it is no use discussing that motion about Dr. V.K.R.V. Rao without any written motion before me; if it is in order it may be discussed by the House....

SHRI KANWAR LAL GUPTA (Delhi Sadar): I have already given the motion,

SHRI N. SHIVAPPA : I have already tabled the motion.

SHRI RANGA (Srikakulam) : Are you disposing of it in this light manner.

MR. SPEAKER: When going into the admissibility of the motion, two factors must be taken into account.

SHRI N. SHIVAPPA: That is what I want to submit.

MR. SPEAKER: Dr. V.K.R.V. Rao admitted that he did receive the letter dated the 24th. He has not denied

it. I have seen his speech also. In his speech also, he mentioned that the Director had sent a letter, a forwarding letter, if you like; I have seen it; there is no mention about the C.S.I.O.—forwarding a copy of the letter he had written to the hon. Prime Minister.

**SHRI M.L. SONDHIL:** The Hon Minister's noting is there on it. That is very material.

**MR. SPEAKER:** I have seen every thing.

I should go into the noting only if he denies and says that he did not receive it; he has not only accepted it but I have seen his speech and in his speech he mentions that the first time he knew was on the 5th, but he received a letter....

**AN HON. MEMBER:** 5th November.

**MR. SPEAKER:** 5th December. But he received a letter on November 25th or 26th dated 24th, in which Dr. Gill had forwarded his complaint to the Prime Minister that only related to the harassment by the police and so many other factors. That was the first point.

**SHRI N.K. SOMANI:** There were no other factors.

**MR. SPEAKER:** So far as the technical nature is concerned, there was no direct complaint to the hon. Minister or any other information directly conveyed to the hon. Minister about the loss of a document, except a copy forwarded to him of a letter written to the Prime Minister that he was being harassed, and that he suspected that Mr. Sood had taken away certain documents and that Mr. Sood was at the back and this

and that, which he had said. Somehow or other, I am very happy he had mentioned it, and he had accepted it....

**SHRI M.L. SONDHIL:** That was mentioned much later. First, he denied it. I can show it to you and I can convince you. That was mentioned much later. Why should any wrong impression be created? From the very beginning he denied it and he offered to resign also; three times he offered to resign, and he accused me and he said I was misleading the House. I want you to give me also protection. It should not be one-sided protection to the hon. Minister. He offered to send his resignation. There is a spy ring which is operating in Chandigarh and in Delhi. You have prevented us from raising that matter here. Our entire intelligence and the military intelligence in particular is at stake. Are you not concerned about the security of our country?

**MR. SPEAKER:** The hon. member may please resume his seat.

**SHRI M. L. SONDHIL:** I had requested you a number of times that you should allow us to raise this matter of military intelligence and security. The people should have been arrested earlier.

**MR. SPEAKER:** The hon. member may resume his seat.

He is not properly raising these things....

**SHRI GOVINDA MENON:** All this is irrelevant.

**MR. SPEAKER:** There are two points. If I refer it to the Privilege Committee, at the most, I shall have to get the factual information, and the hon. Minister himself says he

accepts it. The privileges Committee, after noting that the facts are true, at the most would give a warning to him or at the most ask me to give a warning or ask him to express regret.

SHRI M.L. SONDHI: No.

SHRI KANWAR LAL GUPTA: Not necessarily.

SHRI N. K. SOMANI: Are you defining the limits of the privileges Committee now? (Interruptions).

श्री हुकम चन्द कछवाय (उज्जैन) : चेतावनी से काम नहीं चलेगा। मंत्री महोदय को त्यागपत्र देना चाहिए। उन्होंने कहा था कि वह त्यागपत्र दे देंगे। (व्यवधान)

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा पायंट आफ़ आर्डर है। सब से पहले मेरी आप से यह प्रार्थना है कि जब ये विशेषाधिकार के सवाल उठाये जाते हैं, तो आप जो भी निर्णय दें, वह लिखित रूप से दें। मैं उस का कारण बताता हूँ।

अध्यक्ष महोदय : मैं लिख कर दे दूंगा।

श्री मधु लिमये : इस में दो सवाल हैं। क्या मिनिस्टर ने यह जानते हुए कि वह गलतबयानी कर रहा है, गलतबयानी की, यह एक बहुत मह वपण सवाल है। श्री सौंधी का कहना है कि चूँकि इस बारे में मिनिस्टर साहब का नोटिंग है, इस लिए वह जानते थे और यह जानते हुए भी वह गलतबयानी कर रहे थे। इस बारे में निर्णय हो चुके हैं। जब मैं ने सुब्रह्मण्यम साहब का मामला उठाया था, तो स्पीकर, श्री हुकम सिंह, ने रूलिंग दिया था। हाउस आफ़ कामन्स का भी निर्णय है कि अगर कोई मिनिस्टर यह जानते हुए भी कि वह गलतबयानी कर रहा है, जानबूझ कर गलतबयानी करेगा, तो वह विशेषाधिकार का भंग होता है। इस लिए आप यह कैसे कह सकते हैं कि यह केवल वार्निंग वाला मामला है? (व्यवधान)

मेरा दूसरा मुद्दा यह है कि हमारे नियमों के अनुसार इस सदन में विशेषाधिकार का प्रश्न एक बैठक में एक ही उठ सकता है। आज यह बहुत सा कन्फ़्यूजन इस लिए हुआ कि विशेषाधिकार के कई सवाल उठाए जा रहे हैं। नियम 224 में साफ़ लिखा हुआ है कि.....“ नाट मोर दैन वन क्वेस्चन शैल वि रेज्ड एट दि सेम मीटिंग, “जिस का उद्देश्य यह है कि सदन उस प्रश्न पर पूरी तरह से विचार कर सके। लेकिन हम देखते हैं कि विशेषाधिकार के दो दो सवाल उठाए जा रहे हैं। हमारे भी बहुत से मामले पड़े हुए हैं। इस लिए आप इस बारे में कोई प्रक्रिया निश्चित कीजिए—यह तय कर दीजिए कि आज अमुक मामला लिया जायगा, ताकि कोई दूसरा मामला न उठाया जाय।

MR. SPEAKER : If he wants a written ruling, I shall give it on some other day.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, आप ने मुझे बोलने के लिए कहा था। अब आप मुझे बोलने की अनुमति दीजिए। (व्यवधान)

SHRI M. L. SONDHI : How can you dispose of it like this? The Hon. Minister offered three times to resign. In that context, is this your ruling?

श्री कंबर लाल गुप्त : मुझे आप ने सुनने के लिए कहा था। मैं खड़ा था कि बीच में प्वाइंट आफ़ आर्डर उठ गया।

अध्यक्ष महोदय : मैंने आप को काल नहीं किया। मैं प्वाइंट आफ़ आर्डर सुन रहा हूँ। आप बैठेंगे या नहीं?

SHRI RANGA : On a point of order. It is my painful duty to observe that instead of giving us an opportunity to say whether we would like to go into it ourselves or we would like to send it to

the Privileges Committee, I find that you have been arguing with us as if we were in your Chamber. You have said 'What is it that the Privileges Committee could do except warning him?'..

MR. SPEAKER: No....

SHRI RANGA: But that was what you said, except warning him, what was it that the Privileges Committee could do? That was what you had said. I do not think that that is a proper approach. It is within your right to agree or not to agree to allow us to discuss it or to admit it. The other day, you were good enough to say, if that is the wish of the House, you would be prepared to leave it to the House itself, and it was at that stage that you had left the Chamber. Therefore, we should take up this question at that stage. It is within the province of this House now, and you were good enough to allow it. Now, it is for this House; and we seek your co-operation to let the thing be discussed here and now or to dispose of it by sending it to the Privileges Committee.

I made my submission the other day that it would be proper to let it go to the Privileges Committee where it will be possible for that committee to take into consideration the points that you were good enough to urge today and also various other points and the additional points that have been brought to our notice by Shri M. L. Sondhi in regard to the statement made by Dr. V. K. R. V. Rao and the challenges that he had hurled today to the Member and through the Member to the whole House, not once but repeatedly that he was prepared to resign if there was anything wrong at all. It is for the Privileges Committee to go into this matter coolly and in your presence. Instead of that, why do you unnecessarily make it very difficult for us by

importing into it your personality and your argument....

SHRI M. L. SONDHI: Since I have been referred to, please allow me half a minute.

SHRI S. M. BANERJEE (Kanpur): On a point of order. About this motion regarding breach of privilege, as I had written to you earlier, I would like to make one submission before you give your decision. On the 15th of this month, when this question was raised by my hon. friends Shri N. Shivappa, Shri Kanwar Lal Gupta and Shri M. L. Sondhi, a statement was made. May I invite your kind attention to certain portions of the speech or statement....

SHRI KANWAR LAL GUPTA: How is he going into all that? Is he discussing the privilege motion? Then, I have got an objection. He may raise a point of order, but he cannot discuss the privilege motion as such because he has not raised this privilege issue.

MR. SPEAKER: He is on a point of order. It is for me to decide whether it is a point of order or not.

SHRI S. M. BANERJEE: The Hon. Minister Dr. V. K. R. V. Rao said:

"I have no hesitation in expressing my regret if any erroneous impressions were created about dates by my initial statement or by what I said during the earlier part of the discussion. There was absolutely no intention on my part to mislead the House and much less to mis-state any facts."

SHRI RABI RAY: He has misled the House.

SHRI SURENDRANATH DWIVEDY: Are you permitting a discussion on this matter now? We really fail to understand where we stand.

**SHRI S. M. BANERJEE** : I do not mind if it goes to the Privileges Committee ; let it go to the Privileges Committee, but I must be heard here.

**SHRISURENDRANATH DWIVEDY** : Is it your ruling that no other privilege motion can be discussed since one has been disposed of already ? How can we discuss this matter ? I really fail to understand.

**SHRI P. RAMAMURTI (Madurai)** : On a point of order. . . .

**SHRI S.M. BANERJEE** : I have not completed yet.

**SHRI M. L. SONDDHI** : My name has been referred to. So, why don't you hear me ?

**SHRI S. M. BANERJEE** : Allow me to complete what I was going to say.

**MR. SPEAKER** : Let him not make a big speech. Let him come straight to the procedural point.

**SHRI S. M. BANERJEE** : I have not completed what I was going to say. If it is to be sent to the Privileges Committee there is another much more important matter than even the statement of the hon. Minister. Shri M. L. Sondhi said that Dr. V. K. R. V. Rao knew this on the 5th November, 1969, whereas according to the statement of Dr. V.K. R. V. Rao, he knew it only on the 5th December; according to the letter of Dr. Gill, he knew it on the 25th November or the date on which. . . .

**SHRI M. L. SONDDHI** : Please allow me to clarify the point.

**SHRI S. M. BANERJEE** : If it really becomes a matter of privilege, I would request that the letter on the basis of which Shri M. L. Sondhi says that the hon. Minister knew it on the 5th

November should also be referred to the Privileges Committee.

**SHRI M. L. SONDDHI** : Since my name has been referred to, please give me half a minute to explain the position.

**SHRI P. RAMAMURTI** : I am not going into the merits of the case at all. I only want to refer to the remark that you were pleased to make that at best the Privileges Committee could only give a warning. I think it is not correct for the Chair to anticipate what the Privileges Committee will do in this matter, and it will be highly prejudicial if the matter is actually referred to the Privileges Committee.

Secondly, I would also like to point out that the Privileges Committee is a committee of this House which only goes into the merits of the case and makes recommendations to the House, and the Privileges Committee does not itself reprimand a person or do any such thing, and it is not open even for the Chair to take action on that, but it is for the entire House to take any such action.

**श्री कंबर लाल गुप्त** : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर यह है कि जिस दिन यह प्रिविलेज मोशन डिस्कस किया गया था उस समय श्री शिवप्पा और श्री सोंधी जी ने अपनी बात कही। उस के बारे में आप ने यह कहा कि मैं इस के बारे में कुछ निर्णय नहीं दूंगा . . . . .  
(व्यवधान)

**अध्यक्ष महोदय** : आप को तो मैं सुनूंगा। आप क्यों बार बार परेशान होते हैं ?

**श्री कंबर लाल गुप्त** : मेरा प्वाइंट ऑफ ऑर्डर तो पहले सुन लीजिए। आपने यह कहा था कि मैं इस के बारे में कोई निर्णय नहीं दूंगा। अगर कोई प्रस्ताव आएगा तो सदन के सामने रखा जायगा। मैं ने प्रस्ताव दे दिया है। और भी कुछ साधियों ने दिया है। मेरी प्रार्थना यह है



[श्री कंवर लाल गुप्त]

कि या तो आज रख दीजिए प्रस्ताव को या कल रखिए, जैसा आप चाहें, वैसा कर दीजिए । लेकिन कम से कम मुझे सुनने की कृपा तो करिए ।

SHRI SEZHIYAN : Under rule 224(1)....

SHRI LOBO PRABHY (Udipi) : I am on a new point of order....

SHRI KANWAR LAL GUPTA : What is your ruling on my point of order ?

SHRI M. L. SONDHI : I have been referred to by two hon. Members. So, kindly give me half a minute.

MR. SPEAKER : I shall give him an opportunity later.

SHRI M. L. SONDHI : Is it not possible for you to give me half a minute ?

SHRI R. D. BHANDARE (Bombay Central) : Regarding the question of sending it to the Privileges Committee, the content of the privilege is the contempt of the House. In the Privileges Committee, what happens ? After going through the merits or demerits of the case, regret is expressed or apology is tendered. This is the conclusion of the proceedings of the Privileges Committee. Since we are now dealing with the contempt of court or the House, we know it for certain, and I may also quote May's Parliamentary Practice in this connection, that the conclusion of the Privileges Committee. ....

SHRI RANGA : Which page and which line of May's Parliamentary Practice ?

SHRI R. D. BHANDARE : Pages 43, 89, 90 and 172.

There are so many pages which I can cite.

I shall deal with only one point. If the conclusion of the Privileges Committee ....

SHRI SEZHIYAN : Recommendation.

SHRI R. D. BHANDARE : If the recommendation of the Privileges Committee is that we accept the regret expressed or we accept the apology....

SHRI SURENDRANATH DWIVEDI : Are you allowing merits to be discussed now ?

SHRI R. D. BHANDARE :.... then what remains in this House ? The hon. Minister has already expressed his regret. Therefore, what is the point and what is the sense in sending it to the Privileges Committee ? It will be infructuous.

SHRI BAL RAJ MADHOK (South Delhi) : On a point of order. I have also to say something.

MR. SPEAKER : I shall give him a chance later. Let us hear the Law Minister, because I have not heard any-one from that side so far.

SHRI GOVINDA MENON : I want to submit to you that all these discussions are taking place without reference to the motion before us. I have before me the copies of the motion moved by Messrs. Shivappa and others ....

SHRI N. K. SOMANI : How could he get copies of the motion ?

SHRI KANWAR LAL GUPTA : How did the motions come to him ? How could he get them ?

SHRI M. L. SONDDHI : The Law Minister is stealing. (*Interruptions*).

13:00 hrs.

श्री कंवर लाल गुप्त : यह इनके पास कहां से आया, क्या मंत्री महोदय चोरी कर के लाये हैं ? There should be an inquiry into it.

SHRI M. L. SONDDHI : How did he get it ? (*Interruptions*).

SHRIMATI INDIRA GANDHI  
rose—(*Interruptions*)

SHRI A. SREEDHARAN (Bada-gara) : On a point of order (*Interruptions*).

MR. SPEAKER : The privilege Motion is already with the Minister.

SHRI KANWAR LAL GUPTA : How did it go to him ?

SHRI GOVINDA MENON : It concerned Dr. Rao. I have got it from him. It is not a secret as such (*Interruptions*) that nobody can know about it. (*Interruptions*).

MR. SPEAKER : If members do not listen to me, what can I do ?

SHRI M. L. SONDDHI : You were pleased to say that it has not been admitted so far. Then how did he get it ?

MR. SPEAKER : Will he resume his seat and listen to me ?

SHRI M. L. SONDDHI : I am entitled to your protection.

MR. SPEAKER : I can give protection to him if he defies me.

SHRI M. L. SONDDHI : I have great esteem and regard for you. In the name of Indian democracy, I would even defy God.

MR. SPEAKER : I have been dealing with him as a gentleman. But he is exploiting this privilege and not even letting me have my say.

SHRI M. L. SONDDHI : There is no question of not letting you have your say.

I am fully prepared to obey you, but when an important matter happens to be brought to your notice, you should allow us to have our say.

MR. SPEAKER : If there is a privilege motion against a Minister, a copy is sent to him. But he cannot make reference to it unless I admit it. I do not allow him to make reference to it unless I hold it in order.

श्री हुकम चन्द कछवाय : इन के खिलाफ कार्यवाही होनी चाहिये । .... (व्यवधान)

अध्यक्ष महोदय : बच्चों की तरह से क्यों बात करते हैं, इस तरह से बात नहीं करनी चाहिये ।

श्री हुकम चन्द कछवाय : उन्होंने बात ही ऐसी की है ।

SHRI SAMAR GUHA (Contai) He does not know the elementary rule.

MR. SPEAKER : I have asked him not to refer to it.

SHRI PILOO MODY : How are you punishing him ?

SHRI GOVINDA MENON : I heard the statement made by Dr. Rao, the Education Minister, here. The question raised is whether he did not know about this letter on the 25th November (*Interruptions*).

SOME HON. MEMBERS : He cannot speak.

MR. SPEAKER : I have allowed him otherwise to speak.

**SHRI SAMAR GUHA:** On a point of order....

**SHRI GOVINDA MENON:** The question is whether the Education Minister did not know about this letter on the 25th November. The statement he made shows that towards the end he said that he had seen that letter. Earlier in his speech Shri Sondhi was complaining that it was only towards the end of his speech that he admitted that he saw the letter on the 25th November. He has admitted in his speech that he had seen the letter. There is thus no misrepresentation. If he has expressed regret here, it is because he is too much of a gentleman. He need not have done it (*Interruptions*).

**SHRI CHENGALRAYA NAIDU** (Chittoor): Instead of expressing regret, why does he not resign?

**SHRI PILOO MODY:** Unless Dr. Rao is foolish enough to submit his brief to the Law Minister, he should not let the Law Minister argue his case over here.

**SHRI DATTATRAYA KUNTE** (Kolaba): There are two points to consider. I do not know whether the motion has been formally admitted by you.

**MR. SPEAKER:** No.

**SHRI DATTATRAYA KUNTE:** If it has not been admitted, is it proper for the Law Minister to refer to any such matter here at this stage?

Another point is this. The other day when I raised a point before you, you were pleased to say that now you would leave it to the House, which left an impression on us that you were going to admit the motion as regards taking a decision whether and, if so, what action

should be taken; whether it should be referred to the Privileges Committee or not, would be a matter which would be completely left to the House. That was the impression on me, that you admitted the motion.

The third point is this. The hon. Law Minister referred to a document before it was admitted by you. In your ruling, you have said that he should not refer to it. By referring to it, he has committed a breach of privilege of the House.

**MR. SPEAKER:** No.

**SHRI DATTATRAYA KUNTE:** It was not proper for him to refer to it. He should apologise to the House.

**MR. SPEAKER:** When there was so much debate on it, I said I would consider it and then I would put it before the House. I have gone through the whole proceedings, and I again say that it could be only two things whether the Minister made it deliberately.....(*Interruptions*).

**SHRI PILOO MODY:** Why don't we open his mind and see?

**MR. SPEAKER:** Even after that, he has conveyed his regret to the House.

**SHRI RANGA:** It was conditional.

**MR. SPEAKER:** I still stick to what I said. I will put it before the House; only if I consider that beyond these two points there is anything which need go to the Privileges Committee, I will admit it; otherwise I will not. I will put it before the House.

I adjourn the House for lunch.

13.08 hrs.

*The Lok Sabha adjourned for  
Lunch till ten minutes past  
Fourteen of the Clock.*